

CA-359/96

Smt. ~~PREMAGHOSH~~ Prema Ghose

1/2.5.96

Shri M.L.Paswan, Registrar Incharge

68

Defects in col. 21 of the scrutiny report have not been removed. List it on 15.5.96 for removing the defects.

71
(M.L.Paswan)
Registrar Incharge

15.5.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is present.

Defects have not been removed. The applicant is directed to file a Misc. petition for condonation of delay if any. Let 04.06.96 be fixed for removal of defects.

71
(M. L. Paswan)
Registrar I/C

PKL

3/4.6.96

Shri M.L.Paswan, Registrar Incharge

Learned counsel for the applicant is present. Defects have not been removed. List on 5.7.96 for removing the defects.

71
(M. L. Paswan)
Registrar I/C

SKS

4/5.7.96 ~
m/s. filed
for condonation
of delay. Defects
of AM
18.7.96
SKS

Shri M. L. Paswan, Registrar I/C

Defects have not been removed.

List on 18.7.96 for removing the defects.

(M. L. Paswan)
Registrar I/C

• 5/18.7.96

Shri. M. L. Paswan, Registrar Incharge.

Learned Counsel for the applicant is absent. De
barker
item no. 21 has been removed. MA filed for condonation
delay. Let the case be put up before the Hon'ble Be
condonation of delay and
for hearing on admission, fixing 02.08.96.

PKL

(M. L. Paswan)
Registrar I/C

6./ 2.8.96.

None for the parties.

Let it be adjourned to 19.8.96 for admission
hearing.

Receipt Received
Kept in file
ug
10/8/96

/CBS/

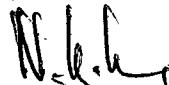
(N. K. Verma)
Member (A)

OA - 359/96

7./ 19.8.96. Shri Parmeshwar Prasad, the learned counsel for the applicant.

Heard. Issue notices to the respondents returnable within six weeks. List this case on 4.10.96 for admission hearing.

/CBS/


(N.K. Verma)
Member (A)

*Notice issued
by Regd. Jt. Adm.
On 10/10/96*
8./ 8.10.96. None for the applicant.

Shri M.P. Dixit on behalf of Shri Lalit Kishore, Addl. Standing Counsel for the respondents.

As prayed for on behalf of the respondents, four weeks time is allowed to file written statement. List this case on 29.11.96 for hearing on admission.


(D. Purkayastha)
Member (J)

A letter received
from Fg. Offr. Aleged
officer for respondent
Kept in file 'C'
M.K.B
10/10/96

9/29.11.96

Counsel for the applicant : Shri P. Prasad.

Counsel for the respondents : Shri M. P. Dixit.

Heard learned counsel for the applicant

as well as the counsel for the respondents. Learned counsel appearing on behalf of the respondents has not objection for admission of the application subject to condition that respondents may be allowed to file W/s within 3 weeks from now.

2. Admit.

3. Respondents to file their W/s within 3 weeks from now. Rejoinder, if any, may be filed by the applicant within two weeks thereafter.

4. List on 03.01.1997 before the Registrar for completion of pleadings.


(D. Purkayastha)
Member (J)

SKJ

10/3.1.1997

The learned counsel for the applicant is present. None for the respondents. W/s has not been filed. Put up on 20.1.1997 for W/s.

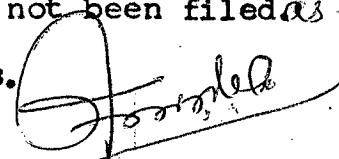
MPS.


(M. L. Paswan)
Registrar I/c

11/20.1.1997

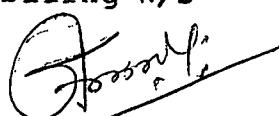
None for the parties. W/s has not been filed as yet.
Put up on 4.3.1997 for filing W/s.

MPS.


(S. P. Sinha)
Dy. Registrar I/c

12/5.3.1997

None for the parties. W/s has not yet been filed. Put up on 15.4.1997 for filing W/s as a last chance.



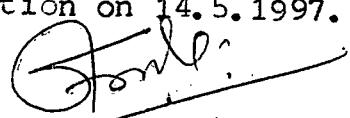
(S.P.Sinha)

Dy. Registrar I/c

MPS.

13/15.4.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 14.5.1997.



(S.P.Sinha)

Dy. Registrar I/c

MPS.

14/14.05.97

The learned counsel for the applicant states that copy of the W/s served on him today. Let the same be filed in the office also. Rejoinder may be filed within two weeks thereafter.

List for direction on 16.07.1997.


(V.N. Mehrotra)
Vice-Chairman

15./ 16.7.97. Shri P.Prasad, the counsel for the applicant.

Shri J.N. Pandey, the Sr. Standing Counsel for the respondents.

The learned counsel for the applicant states that the applicant Smt. Prema Ghose has already been appointed on compassionate ground and so the present OA has become infructuous. He may be permitted to withdraw the same. This OA is accordingly disposed of as withdrawn.


(V.N. Mehrotra)
Vice-Chairman

CBS/